



NIDO HOME FINANCE LIMITED

(formerly known as Edelweiss Housing Finance Limited)

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CREDIT RATING: The NCDs proposed to be issued under the Issue have been rated "CRISILA+/Stable" (pronounced as CRISILA plus rating with stable outlook) for an amount of ₹ 5,000 million by Crisil Ratings Limited vide their rating letter dated January 9, 2025 and rating rationale dated January 9, 2025. Securities with this rating are considered to have adequate degree of safety regarding timely servicing of financial obligations. Such securities carry low credit risk. The rating is not a recommendation to buy, sell or hold securities and investors should take their own decision. The rating given by CRISIL is valid as on the date of the Prospectus and shall remain valid until the ratings are revised or withdrawn. The rating may be subject to revision or withdrawal at any time by the assigning rating agency and each rating should be evaluated independently of any other rating. The rating agency has a right to suspend or withdraw the rating at any time on the basis of factors such as new information. Please refer to Annexure A of the Prospectus for the rating, rating rationale and press release of the above rating. There are no unaccepted ratings and any other ratings other than as specified in the Prospectus.

GENERAL RISK: Investment in NCDs is risky, and investors should not invest any funds in such securities unless they can afford to take the risk attached to such investments. Investors are advised to take an informed decision and to read the risk factors carefully before investing in this offering. For taking an investment decision, investors must rely on their examination of the issue including the risks involved in it. Specific attention of investors is invited to statement of risk factors contained under section "Risk Factors" on page 16. These risks are not, and are not intended to be, a complete list of all risks and considerations relevant to the non-convertible securities or investor's decision to purchase such securities.

AVAILABILITY OF APPLICATION FORM: Application forms can be obtained from the Issuer: Nido Home Finance Limited (Formerly known as Edelweiss Housing Finance Limited); Lead Managers: Tipsons Consultancy Services Private Limited and Nuvama Wealth Management Limited, Consortium Members to the Issue, the Registrar to the Issue, Trading Members and Designated Branches of the SCSBs. Electronic Application Forms will also be available on the websites of BSE.

AVAILABILITY OF PROSPECTUS: Investors are advised to refer to the Prospectus and the Risk Factors on page 16 of the Prospectus before applying in the Issue. Physical copy of the Prospectus may be obtained from the Registered and the Corporate Office of the Company or from the office of the Lead Managers, Consortium Members for marketing of the Issue, the Registrar to the Issue and the designated branches of the SCSBs. Full copy of the Prospectus is available on the websites of the Issuer/Lead Managers/BSE at www.nidohomefin.com, www.tipsons.com, www.nuvama.com and www.bseindia.com, respectively.

PUBLIC ISSUE ACCOUNT BANK, SPONSOR BANK AND REFUND BANK: ICICI Bank Limited.

LEAD MANAGERS TO THE ISSUE	DEBENTURE TRUSTEE	REGISTRAR	CREDIT RATING AGENCY	STATUTORY AUDITOR
 Tipsons Consultancy Services Private Limited 1st Floor, Sheraton House, Opposite Ketav Petrol Pump, Polytechnic Road, Ambawadi, Ahmedabad - 380015 Gujarat Tel: +91 7966828064 Email: project.shikhar2@tipsons.com Website: www.tipsons.com Contact person: Nagesh Chauhan	 Beacon Trusteeship Limited* 5W, 5th Floor, The Metropolitan, Bandra Kurla Complex, Bandra (East), Mumbai-400051 Tel.: +91 22 4606 0278 Email: compliance@beacontrustee.co.in Website: https://beacontrustee.co.in/ Contact Person: Kaustubh Kulkarni	 KFIN Technologies Limited Selenium Tower B, Plot no. 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi 500 032, Telangana, India. Tel.: +91 40 6716 2222 /18003094001 Fax: +91 40 6716 1563 Email: nhfl.ncdipo@kfintech.com Website: www.kfintech.com Contact Person: M.Murali Krishna	 Crisil Ratings Limited (a subsidiary of CRISIL Limited) CRISIL House, Central Avenue, Hiranandani Business Park, Powai, Mumbai - 400 076 Maharashtra, India Tel.: + 91 22 3342 3000 (B) Email: crisilratingdesk@crisil.com Website: www.crisilratings.com Contact Person: Ajit Velonie	 MGB & Co., LLP, Chartered Accountants Peninsula Business Park, Tower B, 19TH Floor, Lower Parel, Mumbai-400013 Tel.: +91 22 6124 6124 Email: mgbc@mgbc.com Website: www.mgbc.com Contact Person: Diwaker Sudesh Bansal

*Beacon Trusteeship Limited under regulation 8 of SEBI NCS Regulations has by its letters dated January 31, 2025, given its consent for its appointment as Debenture Trustee to the Issue and for its name to be included in the Prospectus and in all the subsequent periodical communications sent to the holders of the NCDs issued pursuant to the Issue.

COMPANY SECRETARY AND COMPLIANCE OFFICER: Archana Nadgouda, Address: Tower 3, 5th Floor, Wing B, Kohinoor City Mall Kohinoor City, Kirol Road, Kurla (West) Mumbai 400070, Maharashtra, India **Tel.:** +91 22 4272 2200, **Email:** CS.CBG@nidohomefin.com.

DISCLAIMER: Nido Home Finance Limited (Formerly known as Edelweiss Housing Finance Limited) ("Company" or "Issuer"), subject to market conditions, and other considerations, is proposing a public issue of secured redeemable non-convertible debentures ("NCDs") and has filed a prospectus dated March 4, 2025 ("Prospectus") with the Registrar of Companies, Maharashtra at Mumbai ("RoC"), BSE Limited ("BSE") and Securities and Exchange Board of India ("SEBI"). The Prospectus is available on the website of the Company at www.nidohomefin.com, on the website of BSE at www.bseindia.com, on the website of the lead managers at www.tipsons.com and www.nuvama.com and on the website of SEBI at www.sebi.gov.in. Investors proposing to participate in the Issue should invest only on the basis of the information contained in the Prospectus. Investors should note that investment in the NCDs involves a high degree of risk and for details in relation to the same, refer to the Prospectus, including the section titled "Risk Factors" and "Material Developments" beginning on page 16 and 153 respectively of the Prospectus.

Note: Capitalized terms not defined herein shall have the same meaning as assigned to such terms in the Prospectus.

For Nido Home Finance Limited
(Formerly known as Edelweiss Housing Finance Limited)
Sd/-
Rajat Avasthi
Managing Director & CEO
DIN: 07969623
CONCEPT

Place : Mumbai
Date : March 11, 2025

NOTICE TO SHAREHOLDERS
Subject : Final Reminder for Payment of Outstanding Call on Shares - Forfeiture Notice

Notice is hereby given to the shareholders of THE ALL INDIA TEA & TRADING COMPANY LIMITED that the outstanding call money on the 6090 Equity Shares of Rs. 10/- each remains unpaid since a very long time. Individual Notices dated 07/03/2025 have been dispatched to them on 08/03/2025.

Shareholders who have not yet paid the outstanding call amount are hereby requested to make the payment on or before 24/03/2025 to avoid forfeiture of their shares. Payments should be made via demand draft, in favor of Company at the company's registered office or by bank transfer to designated bank account under intimation to the company.

In case of non-payment by the due date, the Board of Directors reserves the right to forfeit the said shares in accordance with the Articles of Association and applicable laws, without any further notice.

For any queries, shareholders may contact the company at its registered office at "The All India Tea & Trading Company Limited" 3, Princep Street, 1st Floor, Kolkata - 700072, Contact No. : 033-2236-8274.

By Order of the Board
For The All India Tea & Trading Company Limited
(JOSE MUKUTTHU)
DIN : 00563014
DIRECTOR

Date : 12th MARCH 2025

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ESSEL HIGHWAYS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Essel Highways Limited
2. Date of incorporation of corporate debtor	12.11.2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2013PLC274877
5. Address of the registered office and principal office (if any) of corporate debtor	513/A, 5th Floor, Kohinoor City, Kirol Road, Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070
6. Insolvency commencement date in respect of corporate debtor	28.02.2025
7. Estimated date of closure of insolvency resolution process	Order received on 10.03.2025 27.08.2025 (As per Insolvency Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kolapalli Srinivasa Rao IBBI Registration No. - IBBI/PA-002/IPN01303/2024-2025/14478
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Flat No B 1203, Pille Kourtyard, Raghavendra Nagar, Old Mundhwa Road, Adj Chandan Nagar Police Station, Chandan Nagar, Pune, Maharashtra -411014 Registered Email: raoksrinivasaa@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Communication Address: 903-906, 09th Floor, TOWER-C, Unitech Business Zone, The Close South, Sector 50, Gurugram, Haryana 122018 Email: cnp.esselhighways@gmail.com
11. Last date for submission of claims	24.03.2025 (14th day from the date of receipt of the order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibi.gov.in/home/downloads https://ibi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai, Bench-VI (under CP (IB) No. 330(MB)/2022) has ordered the commencement of a corporate insolvency resolution process of the Essel Highways Limited on 28.02.2025.

The creditors of Essel Highways Limited are hereby called upon to submit their claims with proof on or before 24.03.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Kolapalli Srinivasa Rao
Interim Resolution Professional
In the matter of Essel Highways Limited
IBBI Registration No. - IBBI/PA-002/IPN01303/2024-2025/14478
AFA Certificate No. - AA2/14478/01/311225/203752
AFA Valid till- 31.12.2025

Date: 12.03.2025
Place: Pune

KRSNAA DIAGNOSTICS LIMITED
Corporate Identity Number: L74900PN2010PLC138068
Registered and Corporate Office: S.No. 243/A, Hissa No. 6, CTS No. 4519, 4519/1, Near Chinchwad Station, Chinchwad, Taluka-Haveli, Pune - 411 019, Maharashtra. **Contact Person:** Sujoy Sudipta Bose, Company Secretary and Compliance Officer **Telephone:** +91 20 2740 2400; **E-mail:** investors@krsnaa.in; **Website:** www.krsnaadiagnostics.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Members are hereby informed that pursuant to the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) and/or re-enactment(s) thereof, for the time being in force), guidelines prescribed by the Ministry of Corporate Affairs ("MCA") vide General Circular Nos. 09/2023 dated September 25, 2023 and 09/2024 dated September 19, 2024, Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and any other applicable laws and regulations, the Company has completed dispatch of the Postal Ballot Notice on **Tuesday, March 11, 2025** through electronic mode only, to those members whose email id's are registered with the Company/ Depositories and whose names are recorded in the Register of Members of the Company or Registrar of Beneficial Owners maintained by the Depositories as on **Friday, March 07, 2025 ("Cut off date")**, seeking approval of the members of the Company by Postal Ballot by way of remote e-voting process ("e-voting"), for the following resolution:

Type of Resolution	Description
Ordinary	Appointment of Mr. Yash Mutha (DIN: 07285523) as the Managing Director of the Company.

The Company has engaged the services of National Securities Depositories Limited ("NSDL"), an agency authorized by MCA to provide remote e-voting facility. The detailed procedure for remote e-voting is listed as a part of the Postal Ballot notice.

Schedule of Remote e-voting process:

Sr. No.	Particulars	Details
1	Cut-off date for eligibility of remote e-voting	Friday, March 7, 2025
2	Voting start Date and Time	09:00 Hrs. (IST) on Thursday, March 13, 2025
3	Voting End Date and Time	17:00 Hrs. (IST) on Friday, April 11, 2025

The communication of assent / dissent of the members would only take place through remote e-voting system. The Voting rights of the Members shall be in proportion to the Shares held by them in paid-up equity capital of the Company as on the cut-off date. A person who is not a member as on cut-off date should treat this notice for information purpose only. Once the Vote on a resolution is cast, members shall not be allowed to change it subsequently.

The remote e-voting shall not be allowed beyond 17:00 Hrs. (IST) on **Friday, April 11, 2025** and the remote e-voting facility shall be disabled by NSDL thereafter.

The Board of Directors of the Company at their meeting held on **February 12, 2025** appointed Mr. Dinesh Birla, Company Secretary in Practice, (Membership Number F7658 and COP No. 13029) as the Scrutinizer for conducting the e-voting process in a fair and transparent manner.

The postal ballot Notice is available on the website of the Company at www.krsnaadiagnostics.com, on the website of stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of the NSDL at www.evoting.nsdl.com.

Members holding shares in electronic form and who have not updated their email, Address or KYC details are requested to register/update the details in their demat accounts, as per the process advised by their respective Depository Participants.

For details relating to e-voting, please refer to the postal ballot notice. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or contact Mr. Abhijeet Gunjal, NSDL at evoting@nsdl.co.in.

The Scrutinizer will submit his report to the Chairman/ Company Secretary of the Company after Completion of scrutiny of the e-voting. The result of the postal ballot will be announced within two working days from the conclusion of the Postal Ballot e-voting period. The said results along with the Scrutinizer's Report would be intimated to BSE and NSE and will also be uploaded on the Company's website at www.krsnaadiagnostics.com the stock exchanges at www.bseindia.com and www.nseindia.com, and NSDL at www.evoting.nsdl.com.

For Krsnaa Diagnostics Limited
Sd/-
Sujoy Sudipta Bose
Company Secretary and Compliance Officer

Place: Pune
Date : March 11, 2025

VOITH

VOITH PAPER FABRICS INDIA LIMITED
(CIN: L74899HR1968PLC004895)
Registered Office: 113/114-A, Sector-24, Faridabad -121005, Haryana
Phone: +91 129 4292200; Fax: +91 129 2232072
E-mail: voithfabrics.faridabad@voith.com; Website: <http://www.voithpaperfabricsindia.com>

NOTICE OF POSTAL BALLOT TO MEMBERS

Notice is hereby given that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 and 22 of Companies (Management and Administration) Rules, 2014, Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standards - 2 (SS-2) on General Meetings issued by The Institute of Company Secretaries of India (ICSI), and other applicable laws and regulations, as amended, and General Circulars of Ministry of Corporate Affairs ("MCA"), the Company has on **Tuesday, March 11, 2025** dispatched electronic Notice of Postal Ballot along with explanatory statement to all those members whose e-mail addresses are registered with the Company/Depository/Registrar and Transfer Agent (RTA) and whose names appear in the Register of Members/List of Beneficial Owners as on the **Cut-Off Date i.e., Friday, March 7, 2025**, for seeking approval of the members in respect of the Special Business Item contained in the Postal Ballot Notice dated 24/02/2025, as mentioned below, by voting through electronic means ("Remote e-voting") only:

Sr. No.	Description of Resolution	Type of Resolution
1	Appointment of Dr. Ram Sewak Sharma (DIN: 02166194) as a Non-executive Independent Director of the Company	Special Resolution

In compliance with the requirements of MCA Circulars, physical copy of the Notice and Postal Ballot Forms are not required to be sent to the Members. The Company has engaged the services of Central Depository Services (India) Limited (CDSL) for **Remote e-voting** facility to its Members. The Notice of Postal Ballot along with instructions for voting is also being made available on the Company's website at www.voithpaperfabricsindia.com and also on website of CDSL at www.evotingindia.com as well as the website of BSE Limited www.bseindia.com.

Members can exercise their right to vote - in proportion to their shareholding as on the Cut-off date, through the Remote e-voting process only. They are requested to carefully read the instructions indicated in the Notice and record their **Assent (FOR)** or **Dissent (AGAINST)** to the Resolution by following the procedure as stated in the Notes forming part of the Notice. Any person who is not a member as on the said date should treat this Notice for information purposes only.

The Remote e-voting period commences on Tuesday, March 18, 2025 from 9.00 a.m. (IST) and ends on Thursday, April 17, 2025 at 5.00 p.m. (IST) (both days inclusive).

The Board of Directors of the Company has appointed CS P C Jain, Managing Partner, and failing him, CS Purvika Jain (COP No. 21942) the Partner of the firm - M/s. P.C. Jain & Co., Company Secretaries (COP No. 3349), as the Scrutinizer for scrutinizing votes cast through Remote e-voting for the Postal Ballot, in accordance with law, and in a fair and transparent manner.

The Resolution, if passed by requisite majority, shall be deemed to have been passed on the last date for Remote or e-voting i.e., Thursday, April 17, 2025.

The result of the Postal Ballot will be declared by Saturday, 19th April, 2025 by 5.00 p.m. at the Registered Office of the Company located at 113/114-A, Sector-24, Faridabad-121005 (Haryana) Delhi NCR, India. The same will be communicated to BSE Limited (BSE); posted on the Company's website www.voithpaperfabricsindia.com as well as the website of CDSL www.evotingindia.com and displayed on the Notice Board of the Company at its Registered Office, together with the scrutinizer's report.

Any query/grievance in respect of the e-voting may be addressed to Mr. Rakesh Dalvi, Manager, CDSL, A-Wing, 25th Floor, Marathon Futurex, Mafatal Mill Compounds, N.M. Joshi Marg, Lower Parel (E), Mumbai - 400013; Phone No. 1800225533; Email id: helpdesk.evoting@cslindia.com. The members may also write to the Company Secretary at investorcare.vffa@voith.com or contact at 0129-4292200 for queries/grievances in respect of the Postal Ballot.

For Voith Paper fabrics India Limited
Sd/-
C. S. Gugliani
Company Secretary
FCS - 4301

Place: Faridabad
Date: 11th March, 2025

संपादकीय

अपेक्षाभंगा!

उपमुख्यमंत्री व वित्तमंत्री अजित पवार यांनी सोमवारी सादर केलेल्या अर्थसंकल्पात राज्याची बिकट आर्थिक स्थिती आणि त्यातूनही राज्याला नवे काही देण्याचा आभास निर्माण करतानाची सरकारची अगतिकताच दिसून येते. एकेकाळी शेतकऱ्यांना कृषी वीजमाफीची घोषणा आघाडी सरकारने केली, शून्य रकमेची बिलेही शेतकऱ्यांना निवडणुकीच्या तोंडावर पाठविली गेली, निवडणुकीनंतर मात्र जाहीरनाम्यातील वीजबिलमाफीचे आश्वासन ही प्रिंटिंग मिस्टेक होती, असे समर्थन केले गेले. लाडक्या बहिणींना निवडणुकीनंतर दरमहा २१०० रुपये देऊ, असा शब्द महायुतीच्या सर्वच नेत्यांनी प्रचारकाळात दिलेला होता, पण त्यापासून आतातरी यूर्टन घेतल्याचे म्हणावे लागेल. ४५,८९१ कोटी रुपयांची महसुली तूट असलेला हा अर्थसंकल्प आहे. गेल्या वेळपेक्षा ही तूट दुप्टीतून अधिक झाली आहे. याचा अर्थ स्पष्ट आहे की, सरकारने केलेल्या लोकप्रिय घोषणांचा भार राज्याच्या तिजोरीवर पडत असून, त्यातून महसुली तूट वाढत चालली आहे. ही तूट किंवा राज्यावरील ७ लाख ८० हजार कोटी रुपयांचे कर्ज हे नियमांच्या मर्यादित घेतले असल्याचे समर्थन कोणत्याही सरकारकडे नेहमीच उपलब्ध असते, पण मर्यादा रेषेच्या जवळजवळ जात राहणे हीदेखील एक आर्थिक बेशिस्त आहे आणि पुढील काळात ती राज्याला परवडणारी नसेल, हे जाण्ट्या राज्यकर्त्यांनी लक्षात घेणे आवश्यक आहे.

कालपर्यंत 'देणारे' असलेल्या महायुती सरकारला या अर्थसंकल्पाचा काही कर आणि शुल्कांमध्ये वाढ करून 'घेणारे' बनावे लागले आहे. अजितदादांच्या बॅगमध्ये तिजोरीच्या नाजूक रिथतीमुळे देण्यासारखे काही नव्हतेच, पण आम्ही किती किती म्हणून देत आहोत हा आभास निर्माण करणे आवश्यक असते. पहिल्या अर्थसंकल्पात नवीन फारसे काही देत नसताना वरून आर्थिक शिस्तीचे डोस पाजले, तर त्याची उलटी प्रतिक्रिया येईल, असे वाटल्याने की काय, अशा उपाययोजनांची वाच्यता करण्याचे अजित पवार यांनी टाळले आहे, असे दिसते.

राज्याची आर्थिक स्थिती काय आहे, हे विधिमंडळात सादर झालेल्या २०२५-२६ या वर्षाच्या आर्थिक पाहणी अहवालातूनच स्पष्ट झाले होते. उद्योग आणि सेवा क्षेत्रात झालेली घट तसेच सरकारच्या खर्चात झालेली तब्बल २० हजार कोटी रुपयांची वाढ चिंताजनक आहे. राज्याच्या कर्जात गेल्या वर्षीच्या तुलनेत १०.१ टक्के वाढ अपेक्षित असून मार्च १९१५ अखेर राज्यावरील कर्जाचा बोजा ७ लाख ८२ हजार २२२ कोटीवर पोहचण्याचा अंदाज या पाहणी अहवालातून वर्तविण्यात आला होता. तत्पूर्वी, यावर सरकारची भूमिका काय असेल, हे अजित पवार यांनी साधारणपणे दीड महिन्यांपूर्वीच स्पष्ट केले होते.

महसूलात येणारी तूट भरून काढून राज्याच्या उत्पन्नात वाढ करण्यासाठी आगामी अर्थसंकल्पात कटौत निर्णय घेण्यात येतील, असे त्यांनी मंत्रालय आणि विधिमंडळ वतांतर संघाच्या एका कार्यक्रमात सांगितले होते. त्यापाठोपाठ वित्त आणि नियोजन विभागाने, अर्थसंकल्पीय तरतुदीपैकी केवळ ७० टक्के रक्कम खर्च करण्याचे आदेश बहुतांश विभागांसाठी जारी केले. मात्र दुसरीकडे, गेल्या १० वर्षांपासि सर्वाधिक परकीय गुंतवणूक अवघ्या ९ महिन्यांत महाराष्ट्राने प्राप्त केल्याचा डंकाही वाजविण्यात आला. महायुती सरकारने २०१६-१७ या आर्थिक वर्षातील परकीय गुंतवणुकीचा विक्रम मोडला आहे. गुजरात, दिल्ली, कर्नाटक या तीन राज्यांच्या एकत्रित गुंतवणुकीपेक्षाही महाराष्ट्राचा हा आकडा जास्त असल्याचे सांगत सरकारने स्वतःचीच पाठ थोपटून घेतली. सरकारने या अर्थसंकल्पात फार मोठी घोषणा केलेली नाही.

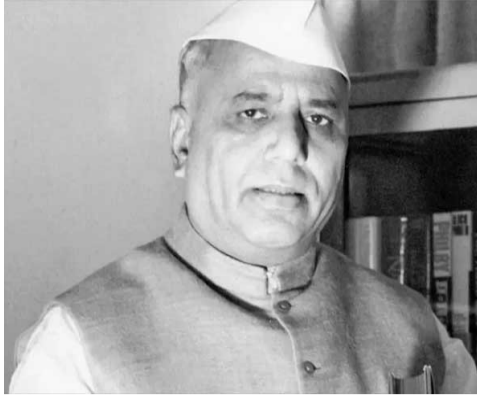
विविध पायाभूत सुविधांसाठी भरीव तरतुदींची घोषणा उपमुख्यमंत्री अजित पवार यांनी अर्थसंकल्प मांडताना केली. यातील बहुतांश सर्वच योजनांची घोषणा यापूर्वीच झालेली आहे. आता घोषणा झाल्यानंतर प्रत्यक्षात त्यांना किती पुरवठा कसा होईल, त्याचा वाढीव खर्च होऊ नये यासाठी काय करता येईल, याचे वस्तुतः बारकाईने नियोजन करण्याची गरज आहे. गेल्या दोन-तीन वर्षांत प्रकल्पांची घोषणा केली जाते, पण नंतर तो रखडल्यानंतर त्याचा खर्च वाढल्याचे दिसले आहे. त्यामुळे महाराष्ट्र आता थांबणार नाही, असे म्हणतानाच, प्रकल्पांना योग्य गती देण्याची आणि ती कायम ठेवण्याची गरज आहे.

रस्ते, रेल्वे किंवा सागरी वाहतूक असो वाहतुकीवरील वाढता ताण लक्षात घेता, घोषणांबरोबरच योग्य नियोजनाची आवश्यकता आहे. तरच, त्याचा दर्जा चांगला राखता येऊ शकतो. शेतकर्यांसाठी एआय अर्थात कृत्रिम बुद्धिमत्ता तंत्रज्ञानाचा वापर करून शासकीय, निमशासकीय आणि खासगी क्षेत्रात उपयुक्त असलेल्या प्रणाली शेतकर्यांपर्यंत पोहोचविण्याचा प्रयत्न सरकारचा आहे. पण त्याच्या कृषीमालाला भाव कसा मिळेल. विशेषतः किमान आधारभूत किमतीबाबत स्पष्ट भूमिका सरकारने मांडलेली नाही. बाकी जलयुक्त शिवार अभियान २.०, नदीजोड प्रकल्पाला चालना आदी अपेक्षित घोषणा या अर्थसंकल्पात करण्यात आल्या आहेत. राज्यात शिवसेनाप्रमुख बाळासाहेब ठाकरे यांचे स्मारक उभे राहात आहेच, ते आता पूर्णत्वास आले आहे. त्याशिवाय, भारताचे घटनाकार भारतरत्न डॉ. बाबासाहेब आंबेडकर यांच्या इंदू मिल येथील स्मारकाचा कामास गती देण्यात येणार आहे. वस्तुतः, २०१३ मध्ये केंद्र सरकारने इंदू मिलची जमीन या स्मारकाला देण्यास मंजुरी दिली होती. पण जवळपास १२ वर्ष झाली तरी, अद्याप त्याचे काम पूर्ण झालेले नाही. किमान आतातरी हे काम लवकरात लवकर पूर्ण व्हावे, ही अपेक्षा आहे.

सर्वसामान्यांशी निगडित घोषणांचे काय, हा प्रश्न कायम राहिला आहे. जीवनावश्यक वस्तूंचे दर स्थिर ठेवणार, वृद्ध पेन्शनधारकांना १५०० ऐवजी ११ रुपये देणार, शेतकऱ्यांनी खरेदी केलेल्या खातांवरील जीएसटी अनुदानाचा रूपात परत देणार तसेच, शेतकरी सन्मान योजनेतून वर्षाला १२ हजारऐवजी १५ हजार देण्याचे महायुतीचा प्रमुख घटक पक्ष असलेल्या भाजपने आपल्या संकल्पपत्रातून जाहीर केले होते, पण यापैकी कोणतीही घोषणा या अर्थसंकल्पात करण्यात आलेली नाही. एवढेच नव्हे तर, लाडक्या भावांसाठी जाहीर केलेल्या 'मुख्यमंत्री युवा कार्य प्रशिक्षण योजने'साठी किती तरतूद केली आहे, याची स्पष्टता अजित पवार यांनी केलेल्या अर्थसंकल्पीय भाषणातून देण्यात आलेली नाही.

सर्वात कळीचा मुद्दा तर मुख्यमंत्री माझी लाडकी बहीण योजनेचा आहे. ही योजना विद्याभंगास निवडणुकीत गेमचेंजर ठरल्याचे महायुतीतील भाजप, शिवसेना आणि राष्ट्रवादी काँग्रेस या घटकपक्षांनी जाहीरपणे स्वीकारले आहे. सत्तेत आल्यावर या बहिणींना २१०० रुपये देण्याचे तिघांनीही जाहीर केले. पण प्रत्यक्षात सत्तेत आल्यावर निकपांकडे बोट दाखवत साधारणपणे ९ लाख बहिणींना या योजनेतून वगळले. सोमवारी मांडलेल्या अर्थसंकल्पातही या योजनेच्या लाभार्थींना वाढीव रक्कम मिळण्याची घोषणा करण्यात आलेली नाही. एकूण ३६ हजार कोटी रुपयांची तरतूद करण्यात आली आहे. विशेष म्हणजे, निवडणुकीपूर्वी अजित पवार यांनीचा योजनेपोटी जवळपास ४५ हजार कोटी रुपये खर्च करण्यात येणार असल्याचे म्हटले होते. त्यामुळे निधीमधील तफावत काय दर्शवते, असा प्रश्न निर्माण होतो. त्यामुळे पायाभूत प्रकल्पांच्या घोषणांद्वारे महाराष्ट्राला थांबू न देणारया लाडक्या महायुती सरकारने लाडक्या भावा-बहिणींची मात्र घोर निराशा केली, असेच म्हणावे लागेल.

महाराष्ट्राचे भाग्यविधाते यशवंतराव चव्हाण



महाराष्ट्राचे पहिले मुख्यमंत्री, राष्ट्रीय राजकारणातील द्रष्टे नेते स्वर्गीय यशवंतराव चव्हाण यांची आज जयंती. आजच्याच दिवशी म्हणजे १२ मार्च १९१३ रोजी सातारा जिल्ह्यातील देवराष्ट्रे या छोट्याशा गावातील एका सामान्य शेतकरी कुटुंबात त्यांचा झाला. त्यांचे प्राथमिक शिक्षण कराड येथे झाले, तर उच्चशिक्षण कोल्हापूर व पुणे येथे झाले. पुण्यात त्यांनी बीए - एलएलबी चे शिक्षण पूर्ण केले. महात्मा गांधीजींच्या स्वातंत्र्य आंदोलनाने प्रेरित होऊन त्यांनी स्वातंत्र्य संग्रामात भाग घेतला. १९३० साली त्यांनी महात्मा **श्याम बसपया ठाणेदार**

१९३२ साली त्यांना तुरुंगवास भोगावा लागला. १९४२ च्या चले जाव आंदोलनातही त्यांनी भाग घेतला.

सातारा जिल्ह्यातील भूमिगत चळवळीत त्यांनी महत्त्वाची भूमिका बजावली. १९४६ साली मुंबई प्रांताच्या विधिमंडळ निवडणुकीत दक्षिण सातारा मतदारसंघातून ते निवडले गेले आणि संसदीय मंडळाचे चिटणीस बनले. १९४८ साली त्यांची काँग्रेसच्या चिटणीस पदावर निवड झाली. १९५२ च्या निवडणुकीनंतर ते स्थानिक स्वराज्य संस्था व पुरवठा खात्याचे मंत्री बनले. द्विभाषिक राज्याचे मुख्यमंत्री म्हणून त्यांनी १ नोव्हेंबर १९५६ रोजी सूत्र हाती घेतले. संयुक्त महाराष्ट्राची स्थापना झाल्यावर ते महाराष्ट्राचे पहिले मुख्यमंत्री बनले. १ मे १९६० रोजी त्यांनी महाराष्ट्राचे पहिले मुख्यमंत्री म्हणून शपथ घेतली. मुख्यमंत्री असताना त्यांनी राज्यातील अनेक उपक्रमांना चालना दिली. महाराष्ट्राच्या विकासाची मुूर्तमेढ त्यांनी रोवली म्हणूनच त्यांना महाराष्ट्राचे भाग्यविधाते म्हणतात.

१९६२ मध्ये चीन युद्धाच्या वेळी तत्कालीन पंतप्रधान पंडित नेहरुंनी यशवंतराव चव्हाणांची नेमणूक देशाच्या संरक्षणमंत्रीपदावर केली. परकीय अक्रमणाच्यावेळी देश संकटात असताना हा सहाद्री हिमालयाच्या मधोत्तीला धावून गेला. चिनी आक्रमणानंतर संरक्षण दलात चैतन्य आणण्याची जबाबदारी त्यांनी यशस्वीरीत्या पेलली. १९६७ सालच्या निवडणुकीत अनेक राज्यात काँग्रेसचा पराभव झाला. त्याकाळात देशात अस्थिर परिस्थिती निर्माण झाली होती त्या परिस्थितीत त्यांनी गृहखाते यशस्वीरीत्या सांभाळले.

अर्थमंत्री म्हणूनही त्यांची कारकीर्द गाजली. बांगलादेशचे युद्ध, दुष्काळ यामुळे खालावलेल्या देशाच्या अर्थव्यवस्थेला त्यांनी चालना दिली. संस्थानिकांचे तनखे रद्द करणे, बँकांचे राष्ट्रीयीकरण करणे यासारखे महत्त्वाचे निर्णय ते अर्थमंत्री असतानाच घेतले गेले. चलनवाढिला आळा घालण्यासाठी कडक उपाययोजना करण्याचे धोरण देखील त्यांच्याच काळात आखण्यात आले. देशाचे परराष्ट्र मंत्री म्हणूनही त्यांनी काही काळ काम केले. पुढील काळात देशाचे उपपंतप्रधानपदाची जबाबदारीही त्यांनी यशस्वीरीत्या सांभाळली.

देशात जनता पक्षाचे सरकार असताना ते विरोधी पक्षनेते होते. आठव्या वित्त आयोगाचे अध्यक्ष म्हणूनही त्यांनी काम केले. महाराष्ट्राचे भाग्यविधाते, कार्यक्षम मंत्री, उच्चम संसदपटू, उदारमतवादी नेते अशी जनमानसात त्यांची प्रतिमा निर्माण झाली. महाराष्ट्राच्या गौरवशाली इतिहासात

त्यांनी मानाचा तुरा रोवला. महाराष्ट्राच्या या सुपुत्राने देशातच नव्हे तर जगात महाराष्ट्राचे नाव उज्वळ केले. यशवंतराव जितके महान नेते होते तितकेच ते अभिजात साहित्यिकही होते.

ललित, आत्मचरित्र, चरित्रात्मक लेखन, व्यक्तिचित्रणपर आठवणी, प्रवासवर्णन, स्फुटलेखन, वैचारिक लेख, समीक्षणात्मक लेख, पत्रलेखन, भाषणे इत्यादी स्वरूपात त्यांनी लेखन केले आहे. त्यांच्या कृष्णाकाठ, ऋणानुबंध, युगांतर, भूमिका, शिवनेरीच्या नौवती, विदेश दर्शन, सहाद्रीचे वारे या ग्रंथातून त्यांच्या लेखन प्रतिभेचा परिचय होतो. ते जरी राजकारणी असले तरी त्यांच्यामधील चिंतनशील रसिक, सामाजिक विचारवंत ह मात्र साहित्याबरोबरच राहिला होता. त्यांच्या सर्व कलाकृती लक्ष्येधक आहेत.

यशवंतराव चव्हाण हे खऱ्या अर्थाने लोकनेते होते. भारतीय राजकारणातील त्यांचे योगदान अद्वितीय असेच आहे. महाराष्ट्रासाठी तर त्यांचे योगदान अनमोल असेच आहे. महाराष्ट्र त्यांचे योगदान कधीही विसरू शकत नाही.

फॉर्म ए	
जाहीर घोषणा	
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संबंधित विवरण	
१ कोर्पोरेट क्रमाकोचे नाव	संबंधित लिमिटेड
२ कोर्पोरेट क्रमाकोची एकिकरण तारीख	१२.११.२०१३
३ कोणते कोर्पोरेट क्रमाको एकिकरण/नियोजित आहेत अशाचे प्राधिकरण	कर्मचारी वेतक, मुंबई
४ कोर्पोरेट क्रमाकोचे कोर्पोरेट आवडोटीड क्रमांक/मर्यादित दायित्व आवडोटीडक्रमांक क्रमांक	UJ45200MH2013PLC274877
५ कोर्पोरेट क्रमाको यांचे नोंदीकरण करारनाम व मूळ कार्यालय (जर काही असल्यास) त्यांचा पत्ता	५११/७, ५ वा मजला, कोल्सिड मिटी, फ्लोड रोड, कुर्ना (पश्चिम), मुंबई शहर, मुंबई महाराष्ट्र भारत ४०० ०७०.
६ कोर्पोरेट क्रमाकोचे दिवाळखोरी प्रारंभ तारीख	२८.०२.२०२५ आरंभ दिवस १०.०३.२०२५ अनुसार
७ दिवाळखोरी ठराव प्रक्रिया अंतर्गत अंतिम अंतिम तारीख	१०.०८.२०२५ (दिवाळखोरी सुरुवात ताखेनुसार)
८ दिवाळखोरी विविध कर्जांचे असलेल्या अंतिम अंतिम दिनांकाच्या नावे व नोंदीकरण क्रमांक	श्री. कोल्पायूठी श्रीनिवास राव आरंभीत/आरंभ - नोंदीकरण क्र. : आरंभीत/आरंभ/आरंभ -००२/आरंभीत/०३०३/२०२४/१५४०५
९ मंडळाकडे नोंदीकरण असलेल्या अंतिम अंतिम व्यावसायिक यांचा पत्ता व ई-मेल	नोंदीकरण क्रमांक:- फ्लॉट क्र.बी १३४१, १३४२, १३४३, १३४४, १३४५, १३४६, १३४७, १३४८, १३४९, १३५०, १३५१, १३५२, १३५३, १३५४, १३५५, १३५६, १३५७, १३५८, १३५९, १३६०, १३६१, १३६२, १३६३, १३६४, १३६५, १३६६, १३६७, १३६८, १३६९, १३७०, १३७१, १३७२, १३७३, १३७४, १३७५, १३७६, १३७७, १३७८, १३७९, १३८०, १३८१, १३८२, १३८३, १३८४, १३८५, १३८६, १३८७, १३८८, १३८९, १३९०, १३९१, १३९२, १३९३, १३९४, १३९५, १३९६, १३९७, १३९८, १३९९, १४००, १४०१, १४०२, १४०३, १४०४, १४०५, १४०६, १४०७, १४०८, १४०९, १४१०, १४११, १४१२, १४१३, १४१४, १४१५, १४१६, १४१७, १४१८, १४१९, १४२०, १४२१, १४२२, १४२३, १४२४, १४२५, १४२६, १४२७, १४२८, १४२९, १४३०, १४३१, १४३२, १४३३, १४३४, १४३५, १४३६, १४३७, १४३८, १४३९, १४४०, १४४१, १४४२, १४४३, १४४४, १४४५, १४४६, १४४७, १४४८, १४४९, १४५०, १४५१, १४५२, १४५३, १४५४, १४५५, १४५६, १४५७, १४५८, १४५९, १४६०, १४६१, १४६२, १४६३, १४६४, १४६५, १४६६, १४६७, १४६८, १४६९, १४७०, १४७१, १४७२, १४७३, १४७४, १४७५, १४७६, १४७७, १४७८, १४७९, १४८०, १४८१, १४८२, १४८३, १४८४, १४८५, १४८६, १४८७, १४८८, १४८९, १४९०, १४९१, १४९२, १४९३, १४९४, १४९५, १४९६, १४९७, १४९८, १४९९, १५००, १५०१, १५०२, १५०३, १५०४, १५०५, १५०६, १५०७, १५०८, १५०९, १५१०, १५११, १५१२, १५१३, १५१४, १५१५, १५१६, १५१७, १५१८, १५१९, १५२०, १५२१, १५२२, १५२३, १५२४, १५२५, १५२६, १५२७, १५२८, १५२९, १५३०, १५३१, १५३२, १५३३, १५३४, १५३५, १५३६, १५३७, १५३८, १५३९, १५४०, १५४१, १५४२, १५४३, १५४४, १५४५, १५४६, १५४७, १५४८, १५४९, १५५०, १५५१, १५५२, १५५३, १५५४, १५५५, १५५६, १५५७, १५५८, १५५९, १५६०, १५६१, १५६२, १५६३, १५६४, १५६५, १५६६, १५६७, १५६८, १५६९, १५७०, १५७१, १५७२, १५७३, १५७४, १५७५, १५७६, १५७७, १५७८, १५७९, १५८०, १५८१, १५८२, १५८३, १५८४, १५८५, १५८६, १५८७, १५८८, १५८९, १५९०, १५९१, १५९२, १५९३, १५९४, १५९५, १५९६, १५९७, १५९८, १५९९, १६००, १६०१, १६०२, १६०३, १६०४, १६०५, १६०६, १६०७, १६०८, १६०९, १६१०, १६११, १६१२, १६१३, १६१४, १६१५, १६१६, १६१७, १६१८, १६१९, १६२०, १६२१, १६२२, १६२३, १६२४, १६२५, १६२६, १६२७, १६२८, १६२९, १६३०, १६३१, १६३२, १६३३, १६३४, १६३५, १६३६, १६३७, १६३८, १६३९, १६४०, १६४१, १६४२, १६४३, १६४४, १६४५, १६४६, १६४७, १६४८, १६४९, १६५०, १६५१, १६५२, १६५३, १६५४, १६५५, १६५६, १६५७, १६५८, १६५९, १६६०, १६६१, १६६२, १६६३, १६६४, १६६५, १६६६, १६६७, १६६८, १६६९, १६७०, १६७१, १६७२, १६७३, १६७४, १६७५, १६७६, १६७७, १६७८, १६७९, १६८०, १६८१, १६८२, १६८३, १६८४, १६८५, १६८६, १६८७, १६८८, १६८९, १६९०, १६९१, १६९२, १६९३, १६९४, १६९५, १६९६, १६९७, १६९८, १६९९, १७००, १७०१, १७०२, १७०३, १७०४, १७०५, १७०६, १७०७, १७०८, १७०९, १७१०, १७११, १७१२, १७१३, १७१४, १७१५, १७१६, १७१७, १७१८, १७१९, १७२०, १७२१, १७२२, १७२३, १७२४, १७२५, १७२६, १७२७, १७२८, १७२९, १७३०, १७३१, १७३२, १७३३, १७३४, १७३५, १७३६, १७३७, १७३८, १७३९, १७४०, १७४१, १७४२, १७४३, १७४४, १७४५, १७४६, १७४७, १७४८, १७४९, १७५०, १७५१, १७५२, १७५३, १७५४, १७५५, १७५६, १७५७, १७५८, १७५९, १७६०, १७६१, १७६२, १७६३, १७६४, १७६५, १७६६, १७६७, १७६८, १७६९, १७७०, १७७१, १७७२, १७७३, १७७४, १७७५, १७७६, १७७७, १७७८, १७७९, १७८०, १७८१, १७८२, १७८३, १७८४, १७८५, १७८६, १७८७, १७८८, १७८९, १७९०, १७९१, १७९२, १७९३, १७९४, १७९५, १७९६, १७९७, १७९८, १७९९, १८००, १८०१, १८०२, १८०३, १८०४, १८०५, १८०६, १८०७, १८०८, १८०९, १८१०, १८११, १८१२, १८१३, १८१४, १८१५, १८१६, १८१७, १८१८, १८१९, १८२०, १८२१, १८२२, १८२३, १८२४, १८२५, १८२६, १८२७, १८२८, १८२९, १८३०, १८३१, १८३२, १८३३, १८३४, १८३५, १८३६, १८३७, १८३८, १८३९, १८४०, १८४१, १८४२, १८४३, १८४४, १८४५, १८४६, १८४७, १८४८, १८४९, १८५०, १८५१, १८५२, १८५३, १८५४, १८५५, १८५६, १८५७, १८५८, १८५९, १८६०, १८६१, १८६२, १८६३, १८६४, १८६५, १८६६, १८६७, १८६८, १८६९, १८७०, १८७१, १८७२, १८७३, १८७४, १८७५, १८७६, १८७७, १८७८, १८७९, १८८०, १८८१, १८८२, १८८३, १८८४, १८८५, १८८६, १८८७, १८८८, १८८९, १८९०, १८९१, १८९२, १८९३, १८९४, १८९५, १८९६, १८९७, १८९८, १८९९, १९००, १९०१, १९०२, १९०३, १९०४, १९०५, १९०६, १९०७, १९०८, १९०९, १९१०, १९११, १९१२, १९१३, १९१४, १९१५, १९१६, १९१७, १९१८, १९१९, १९२०, १९२१, १९२२, १९२३, १९२४, १९२५, १९२६, १९२७, १९२८, १९२९, १९३०, १९३१, १९३२, १९३३, १९३४, १९३५, १९३६, १९३७, १९३८, १९३९, १९४०, १९४१, १९४२, १९४३, १९४४, १९४५, १९४६, १९४७, १९४८, १९४९, १९५०, १९५१, १९५२, १९५३, १९५४, १९५५, १९५६, १९५७, १९५८, १९५९, १९६०, १९६१